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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/_____/A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court, Guwahati

To, The Registrar
Gauhati High Court
Itanagar Permanent Bench
Naharlagun

Dated Guwahati, the _____ March, 2021

Sub:- **Leave Encashment.**

Ref:- Letter No. HC(IB)08/2013/340-342 dated 05.03.2021.

Sir/Madam,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Shri Tageng Padoh, APJS Grade-I and presently posted as District & Sessions Judge, Bomdila , Arunachal Pradesh for the block periods of 2014-15, 2016-2017 has been approved, subject to the availability of leave.

Shri Padoh may be informed accordingly.

Yours faithfully,

[Signature]

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2020/ 1527-1530 /A, dated 10/3/21

Copy to:

1. The Accountant General (A&E), Itanagar, Arunachal Pradesh for information.
2. The Secretary to the Govt. of Arunachal Pradesh, Law & Judicial Department, Itanagar, Arunachal Pradesh for information.
3. Shri Tageng Padoh, APJS Grade-I and presently posted as District & Sessions Judge, Bomdila , Arunachal Pradesh for information with reference to his letter DSJ/(WSD/BDL)/PF-01/2019 dated 05.03.2021.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information and with request to upload this letter in the official website of this Hon'ble Court.

[Signature]
10/3/2021

REGISTRAR (VIGILANCE)